

(39)

Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

O.A. No. 120/91.

T.A.No.-

Date of Decision : 24-4-92

S.S.R. Mohan Rao & 44 others

Petitioner.

Shri P.B. Vijaya Kumar

Advocate for the
petitioner (s)

Versus

Union of India, Rep. by the Secretary,
Min. of Defence, New Delhi & 2 others

Respondent.

Shri N. Bhaskara Rao, Addl. CGSC

Advocate for the
Respondent (s)

CORAM :

THE HON'BLE MR. R. Balasubramanian : Member(A)

THE HON'BLE MR. C.J. Roy : Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

HRBS
M(A).

HCJR
M(J).

(V.P)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No.120/91.

1. S.S.R.Mohan Rao
2. Md. Iqbal
3. M.Dharmayya
4. J.Syambabu
5. D.Mothi Babu
6. G.Narayana Rao
7. T.Nageswara Rao
8. B.Trinadha Rao
9. A.Raghupathi
10. B.Mallikharjun Rao
11. P.Rajubabu
12. Ch.Satya Rao
13. O.V.Ramana
14. I.Gurunadha Rao
15. D.Satyanarayana
16. N.Haranath
17. K.L.Mary
18. M.Seshasai
19. T.Venkateswarlu
20. Alamanda Raja Rao
21. B.Srinivas
22. A.Malleswara Rao
23. S.Kameswari

Vs.

1. Union of India,
Rep. by the Secretary,
Min. of Defence, New Delhi.
2. Chief of Naval Staff,
Naval Headquarters,
Navsena Bagh, New Delhi.
3. Flag Officer Commanding-in-Chief,
Eastern Naval Command,
Visakhapatnam-14.

.. Applicants

.. Respondents

Counsel for the Applicants : Shri P.B.Vijaya Kumar

Counsel for the Respondents: Shri N.Bhaskara Rao, Addl. CGSC

CORAM:

Hon'ble Shri R.Balasubramanian, Member(A)

Hon'ble Shri C.J.Roy : Member(J)

I Judgement as per Hon'ble Shri R.Balasubramanian, Member(A) I

This application has been filed by Shri S.S.R.Mohan Rao & 44 others against the Union of India, Rep. by the Secretary, Min. of Defence, New Delhi & 2 others under section 19 of the Administrative Tribunals Act, 1985. The prayer herein is for direction to the respondents to regularise their services from the date of initial appointment, restore their seniority and also give them all consequential and attendant benefits as has been extended to the juniors covered by the Orders No.CE/0762 dt. 17.9.87 and other connected CE orders.

2. The applicants herein were appointed as temporary casual non-industrial employees in Clerical categories in different establishments of Eastern Naval Command, Visakhapatnam. They were appointed through the Regional Employment Exchange, Visakhapatnam after observing the formalities of test/interview etc., on par with regular employees. They were given artificial breaks after every 89th day of service thereby depriving their annual increments and other service benefits. Subsequently they were regularised on a subsequent date and their grievance is that their services have to be regularised from the date of initial appointment by condoning artificial breaks in service.

3. Several employees came to this Tribunal seeking some relief and the Tribunal had allowed a few applications. The respondents had been given the benefit of implementing the orders of this Tribunal in batch of O.As 402, 514/86, 127, 131, 239, 231, 247, 266, 290 & 303/87 dt. 14.5.87 and O.A. 288/88 and some other cases. Two persons S/Shri A.Krishna Murthy & P.Subba Rao who are very much junior to the applicants had been given the benefit of regularisation from the date of initial appointment. Subsequently other persons who are senior to the above two persons S/Shri A.Krishna Murthy & P.Subba Rao filed O.A. 654/88 seeking extension of the benefit of regularisation. This O.A. was allowed by a judgement dt. 21.6.89 of this Bench. The applicants want the benefit of the judgement of this Bench to be extended to them also.

4. The respondents have filed a counter affidavit and oppose the application. The facts of the case are not disputed. But the main objection on the part of the respondents is contained in para 9 of the counter wherein it is stated that the applicants cannot claim the benefits of the judgement in other court cases, as the judgements are to be implemented only in the case of the petitioners/applicants therein. Hence the applicants herein are not entitled for relief as prayed for by them.

5. We have examined the case and heard the rival In the first instance we wish to state that the benefits of any court judgement should be extended to persons similarly placed. We have also seen the judgement dt. 21.6.89 in O.A. 654/88. The facts and circumstances of the case covered in that O.A. are applicable to the applicants before us in this O.A. and hence following the judgement dt. 21.6.89 in O.A. 654/88 we direct the respondents to regularise the services of the applicants herein from the date of initial appointment, restore their seniority and also give them all consequential benefits as have been extended to the juniors, covered by the Orders No. CE/0762 dt. 17.9.87 of the Flag Officer Commanding-in-Chief, Eastern Naval Command, Visakhapatnam. We, however, notice that the applicants before us have not cared to agitate earlier alongwith other applicants. ~~Hence we~~ We also direct the respondents to restrict any arrears by way of difference ~~between~~ from the orders directed to be issued and the orders already issued to a period subsequent to 14.9.88 i.e., one year prior to the date of registration of this O.A. on 14.9.89.

6. The application is disposed of thus with no order as to costs.

R.B

R.Balasubramanian
(R.Balasubramanian)
Member(A).

WR
(C.J.Roy)
Member(J).

Dated: 22nd April, 1992.

Deputy Registrar (Judl.)
5592

Copy to:-
1. Secretary, Ministry of Defence, Union of India, New Delhi.
2. Chief of Naval Staff, Naval Headquarters, Navsena Bagh, New Delhi.
3. Flag Officer Commanding-in-Chief, Eastern Naval Command, Visakhapatnam-14.
4. One copy to Sri. P.B.Vijaya Kumar, advocate, CAT, Hyd.
5. One copy to Sri. N.Bhaskara Rao, Addl. CGSC, CAT, Hyd.
6. One spare copy.

Rsm/-

O.A. 120/91

conf

TYPED BY

*R.S.
15/92*

COMPARED BY

w
CHECKED BY

APPROVED BY

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
MEMBER (JUDL)

AND

THE HON'BLE MR. C.J. ROY : MEMBER (JUDL)

Dated: *22/11/1992*

ORDER / JUDGMENT

R.A./G.A./M.A. No.

O.A. No.

120/91

T.A. No.

(W.P. No.)

Admitted and interim directions
issued

Disposed of with directions

Dismissed

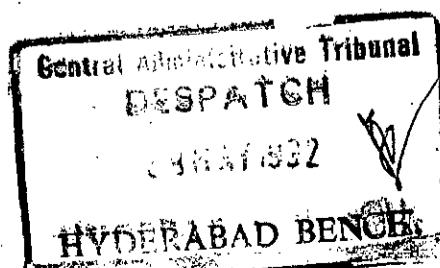
Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.

pvm.



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